



CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK NO.2, R.K.PURAM, NEW DELHI-110066
CUSTOMS APPEAL BRANCH

Dated: 08/12/2014

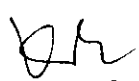
To

Appellant as per address in table below

Respondent as per address in table below

Final Order No. ST/A/54590/2014-CU[DB] dated 02/12/2014

I am directed to transmit herewith a certified copy of order passed by the Tribunal under section 01(5) of the Finance Act, 1994 relating to Service Tax Act, 1994.


Asstt. Registrar(CUSTOMS Appeal Branch)

Application	Appeal	Name and Address of Appellant
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1	ST/Stay/55255/2013 ST/55230/2013	Sahara Ex Servicemen Welfare Co Operative Societies Ltd 54,r.k. Puram Nagar Near Khirmi Phatak(white Temple) Khatipura JAIPUR RAJASTHAN
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Name and Address of Respondent

2	C.C.E. & S.T.-Jaipur-i NCR BUILDING, STATUE CIRCLE, C-SCHEME, JAIPUR, RAJASTHAN-302005
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Copy To

3 Advocate(s) / Consultant(s):

**Pankaj Malik
Chartered Accountants 207-
208, Shree Gopal Tower,
Krishna Marg, C-Scheme,
Jaipur,
Rajasthan
302001**

4 Additional Party's Name & Address :

5 Bar Association, CESTAT, Delhi

6 Director Publications, Customs, Excise. I.P. Estate, Delhi

7 M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, New Delhi-3

8 Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaithyaram Street, T. Nagar, Chennai-17

9 Taxmann Allied Service Pvt. Ltd., 59/32, New Rohtak Road, New Delhi-110005

10 Easy Service Tax Online Dot Com Pvt. Ltd., 407A, Iscon Mall, Satellite Road, Ahmedabad-15

11 LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)

12 TaxIndiaOnline.com Pvt. Ltd., 2nd Floor, Vasant Arcade, Vasant Kunj, New Delhi - 110070

13 Mark Professional Services Pvt. Ltd., 108, Everest Block, Aditya Enclave, Hyderabad - 38

14 C.D.R. 15 Office Copy 16 Guard File


Asstt. Registrar(CUSTOMS Appeal Branch)

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi - 110 066.**

Date of Hearing : 2.12.2014

Appeal No. ST/55230/2013

[Arising out of Order-in-Original No. 35/2012(ST) dated 4.10.2012 passed by the Commissioner, Central Excise, Jaipur]

For Approval & Signature :

Hon'ble Mr. Justice G. Raghuram, President

Hon'ble Mr. R.K. Singh, Member (Technical)

1.	Whether Press Reporter may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	
2.	Whether it would be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	
3.	Whether their Lordships wish to see the fair copy of the order?	
4.	Whether order is to be circulated to the Department Authorities?	

M/s Sahara Ex-Servicemen Welfare
Co-operative Societies Ltd.

Appellant

Vs.

CCE, Jaipur

Respondent

Appearance:

Ms. Mansi Garg, Advocate

—

for the Appellant

Shri Sanjay Jain, D.R.

for the Respondent

**Coram : Hon'ble Mr. Justice G. Raghuram, President
Hon'ble Mr. R.K. Singh, Member (Technical)**

F. Order No. 54590/2014

Per Justice G. Raghuram:

On 23.9.2014, the stay application was disposed of directing deposit of Rs.40 lakhs (as agreed on behalf of the appellant) within six weeks and to report compliance today. This order noted that Counsel for the appellant agreed to the deposit of Rs.40 lakhs (in

addition to Rs.7.5 lakhs already deposited and appropriated vide para 40 (i) of the impugned adjudication order).

2. When the matter is taken up for recording compliance today, Id. Counsel Ms. Mansi Garg for the appellant states that the appellant is contemplating an appeal against the pre-deposit ordered on 23.9.2014.

3. As the appellant failed to make the agreed pre-deposit in terms of the order dated 23.9.2013, the appeal stands dismissed in terms of Section 35F of Central Excise Act, 1944 as is applicable to appeals against service tax assessments *qua* Section 83 of the Finance Act, 1994.


(Justice G. Raghuram)
President


(R.K. Singh)
Member (Technical)

RM